

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE EIGHTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28460 OF 2024

Between:

Choudhary Shruti, D/o.Somnath, Aged about 19 years, Occ. Student, R/o.9-4-29/12/7, Hakeempet, Shaikpet, Hyderabad-TS

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department Secretariat, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the actions of the Respondents more particularly the Respondent No.2 in categorizing the Petitioner as Non-Local ineligible as per the List of Not Eligible Candidate 2024-25, despite the Petitioner being fully qualified for the same, as Illegal, Arbitrary, Unconstitutional and consequently direct the Respondents more particularly the Respondent No.2 to permit the Petitioner to participate in the Second Phase of Counseling commencing from 04-10-2024 to 06-10-2024 for MBBS Seats for the academic year 2024-25 as an Eligible Local Candidate under Local Category, in the Interest of Justice

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue Interim Directions to the Respondents more particularly the Respondent No.2 to permit the Petitioner to participate in the Second Phase of Counseling commencing from 04-10-2024 to 06-10-2024 for MBBS Seats for the Academic

Year 2024-25 as an Eligible Local Candidate under Local Category, as the Petitioner is fully qualified for the same, pending disposal of the main Writ Petition

Counsel for the Petitioner: SRI MIR MUKARRAM ALI FOR SRI. K JAMALI

**Counsel for the Respondent NO.1: SRI A. SUDARSHAN REDDY THE
ADVOCATE GENERAL**

Counsel for the Respondent NO.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 28460 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Mir Mukarram Ali, learned counsel appears for Mr. K. Jamali, learned counsel for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* prays for a direction to the respondent University to treat her as a local candidate and to permit her to participate in the second phase of counselling commencing from 04.10.2024 to 06.10.2024 for MBBS Course for the academic year 2024-25.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced. It is further submitted that the issue with regard to validity of Telangana

Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017, is pending before the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

4. Therefore, in the facts and circumstances of the case, the Writ Petition is disposed of with liberty to the petitioner to take recourse to such remedy as may be available to her in law in the light of the order dated 20.09.2024 passed by the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- P.Ch. NAGABHUSHAMBA
ASSISTANT REGISTRAR**

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SECTION OFFICER

To,

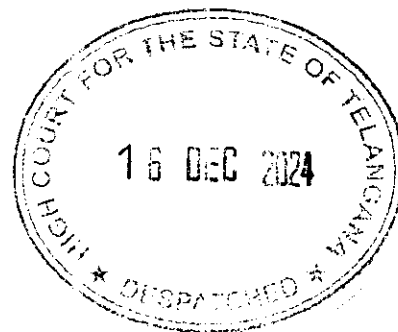
1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department Secretariat, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal
3. One CC to SRI. K JAMALI Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to SRI A. SUDARSHAN REDDY THE ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

HIGH COURT

DATED:18/11/2024

ORDER

WP.No.28460 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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